

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**FRIDAY, THE TWENTY SEVENTH DAY OF FEBRUARY  
TWO THOUSAND AND TWENTY SIX**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH**

**ARBITRATION APPLICATION NO: 221 OF 2025**

**Between:**

M/s. Keka Technologies Private Limited, Rep by Ms. Gayathri Bukya, Legal Manager a company registered under the Companies Act, 2013, bearing CIN U72500TG2014PTC094953, and having its registered office at 12th Floor, Survey No. 17, Vasavi Shalom Sky City, Gachibowli, K.V. Rangareddy, Seri Lingampally, Telangana - 500032.

**...APPLICANT**

**AND**

M/s. Uniworks Designs Private Limited, a company incorporated under the provisions of the Companies Act, 2013, bearing CIN #U45201TG2016PTC112091 and having its registered office at CO- 01, First Floor, Block -C, Indu Fortune Fields the Annex, Phase -13, KPHB Colony, Kukatpally, Hyderabad, Telangana- 500072

**...RESPONDENT**

Arbitration Application filed Under Section 11(5) and (6) of the Arbitration and Conciliation Act, 1996 Read with Scheme for Appointment of Arbitrator, 2000 praying that in the circumstances stated in accompanying affidavit this Hon'ble Court to.

(a) Appoint International Arbitration and Mediation Centre, Hyderabad, situated at 21st and 22nd Floor, Vijay Krishna Towers, Financial District, Gachibowli, Nanakramguda, Hyderabad, Telangana-500032 as the Sole Arbitrator to arbitrate upon the disputes between the Applicant and the Respondent with regard to breach of the terms and conditions of the Letter of Acceptance dated February 15, 2023, and Service Agreement for Interior Fitout Turnkey dated June 24, 2023, and payment of Compensation Amount, amounting to INR. 2,05,00,000 /- (Rupees Two Crores Five Lakhs only)

**Counsel for the Petitioner: Sri Rakesh Kaidala representing Sri G. Venu Gopal**

**Counsel for the Respondent: Sri Hirendernath**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**

**Arbitration Application No.221 of 2025**

**Order:**

Mr. Rakesh Kaidala, learned counsel representing Mr. G.Venu Gopal, learned counsel for the applicant, submits that the dispute between the parties has been settled. He seeks permission of the Court to withdraw the Arbitration Application .

Permission is accorded and the Arbitration Application is, accordingly, dismissed as withdrawn No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

**SD/- M.RAMANA KRISHNA  
JOINT REGISTRAR**



**//TRUE COPY//**

**SECTION OFFICER**

**To,**

1. One CC to Sri G. Venu Gopal, Advocate [OPUC]
2. One CC to Sri Hirendernath, Advocate [OPUC]
3. Two CD Copies

VH/BA

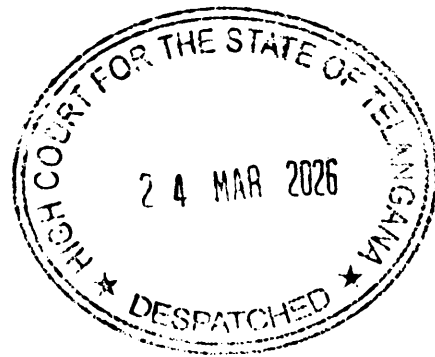


**HIGH COURT**

**DATED: 27/02/2026**

**ORDER**

**ARBAPPL.No.221 of 2025**



**DISMISSING THE  
ARBITRATION APPLICATION  
AS WITHDRAWN**

⑤  
11/03/26  
B.K.